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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.592 OF 2024

IN THE MATTER OF:

News Item titled "Sonbhadra फाइल ों मेंसिमटा यूपीपीीबी का वायुप्रदूषण सियंत्रण, जािेंपूरा मामला" appearing in newstrack.com dated 24.03.2024

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3.	<u>Annexure-1</u> Details of EC issued to lease 08 holders	

NEW DELHI

DATE: 25.09.2024

(PRADEEP MISRA & DALEEP DHYANI)

Counsel for Respondent
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518

Email: pradeepmisra@yahoo.com

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7.05.2024

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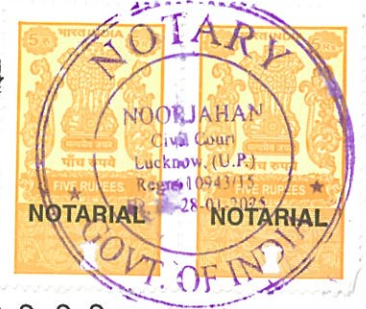
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO- 592/ 2024

IN THE MATTER OF:



News Item titled “Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जानें पूरा मामला” appearing in newstrack.com dated 24.03.2024

NDOH- 26.09.2024

RESPONSE ON BEHALF OF THE U.P. POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 21.08.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI



, Umesh Kumar Gupta aged about 38 Years S/o Shri Kailash Chandra Gupta presently posted as Regional Officer, Sonbhadra do hereby solemnly affirm and state on oath as under:

1. That the deponent is working on the above mentioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.

2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 21.08.2024 has passed the following directions :-

“...4. Let UPPCB and District Magistrate both should verify the facts and submit an additional reply within two weeks.

5. UPPCB in its additional reply shall also give details, whether these stone mining lease holders have obtained EC and what are the conditions thereof.

10. List on 26.09.2024.....”

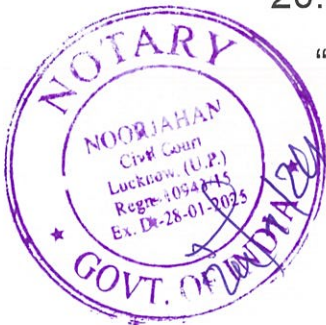
Response-

1. In compliance of direction passed by this Hon'ble Tribunal in the present matter, the additional reply of the joint committee vide report dated 20.09.2024 is attached herewith as **Annexure-1**.

2. The conclusion of the joint committee report dated 20.09.2024 is as follows:-

“..That as per Mines officer, Sonbhadra letters dated 05.07.2024 and 09.09.2024 the mining activity of all 08 mining leases covered in this matter are closed/ non-operational in compliance of closure orders dated 10.01.2024 issued by UPPCB.”

3. The details of EC issued to these 08 lease holders in tabulated form is attached herewith as **Annexure-2**.



4. Therefore, the above additional reply on behalf of the U.P. Pollution Control Board is submitted before this Hon'ble Tribunal for perusal and kind consideration.

Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of paras ...^{NOTARY} 01of this affidavit is true to my knowledge and paras ...^{ADRIAN} 01...^{NOTARY} 09are true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

Verified at ^{NOTARY} Senhadra on ^{NOTARY} 24day of September, 2024.

^{NOTARY} Lucknow

Deponent

Sworn and Verified before me.

24/9/24

NOORJAHAN
Advocate & Notary
CDM Court, Lucknow
Registration No. 10043/15



I know & identify the deponent/Executed who has signed/put his T.I. before me

S.J. Iqbal Advocate
Reg No. 6043/1999
Adv. LKO

Additional Status Report in pursuant to order dated 21.08.2024 passed by Hon'ble NGT in the matter of OA No. 592/2024 News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला" appearing in newstrack.com dated 24.03.2024

1. Hon'ble NGT vide its Order dated 21.08.2024 on Original Application No. 592/2024 in the matter of News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला" appearing in newstrack.com dated 24.03.2024, instructed the following:-

"1...there were 8 stone mining units in the area in respect whereof closure orders have been passed in January 2024 and all the eight stone mining units have been closed.

2. However, in the reply dated 01.07.2024 submitted by the District Magistrate, it is said that only 6 out of 8 mining leases have been closed and are not operational and two have valid leases presently.

3. The stand taken by above authorities is contradictory.

4. Let UPPCB and District Magistrate both should verify the facts and submit an additional reply within two weeks.

5.

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10. List on 26.09.2024..."

2. Uttar Pradesh Pollution Control Board had submitted status report before Hon'ble NGT vide its letter no G0646/OA-592/2024 dated 08.07.2024 in pursuant to order dated 22.05.2024 passed by Hon'ble NGT in the matter of OA No. 592/2024 News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला" appearing in newstrack.com dated 24.03.2024.

The letter dated 08.07.2024 is attached herewith as Annexure-1.

3. UPPCB has issued closure orders to 08 mining leases of District-Sonbhadra under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 (as amended) vides letters dated-10.01.2024.
4. In order to ensure the compliance of closure orders issued to 08 mining leases by UPPCB vide letter dated 10.01.2024, District Magistrate, Sonbhadra had directed to Mines Officer, Sonbhadra and Sub-Divisional Megistrate, Obra/ Robertsganj, District-Sonbhadra vide ref. no. G 0633 /OA-592/2024 dated- 01.07.2024 for effective compliance of closure orders.
5. The mines officer, Sonbhadra vide their reference no.-886/khanij/2024 dated 05.07.2024 informed that mining activity of 06 out of 08 mining leases are closed / non-operational. Rest 02 mining leases have valid CTO presently, which details are as follows:-
 - a) M/s Shri Mahadev Enterprises, Gata No.-4949B, Village- Billi Markundi, Obra, District- Sonbhadra, Partner Mr. Arun Singh Yadav resident of Billi Markundi, Post-Obra, Tehsil-Obra, District-Sonbhadra.
 - b) M/s ShriRam Associates, Stone Ballast / Boulder Dolostone Mining Project (Section-4) Gata No.-7536G, M/s, Billi Markundi, Obra, Sonbhadra, Partner Shri Ajay Kumar Singh son of Shri Omkar Nath Singh, Resident-18/188, Ayyappa Temple, Sector-8, Obra, Tehsil-Obra, District-Sonbhadra.
6. Thereafter, Regional Officer, UPPCB, Sonbhadra vide letter No. G 0865/ OA No- 592/2024 dated 09.09.2024 has informed District Mines Officer, Sonbhadra about the specific condition No. 18 of CTO's of above mentioned 02 mining leases namely M/s Shri Mahadev Enterprises and M/s ShriRam Associates. The specific condition no. 18 of both CTO's of above-mentioned 02 mining leases are as follows:-

"...If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensurng the

compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order." In the light of above condition, the CTO's will automatically remain suspended during the period of closure order is effective.

7. The mines officer vide letters dated 09.09.2024 have issued directions to restrict the transportation and mining of minerals against both mining lease namely M/s Shri Mahadev Enterprises and M/s ShriRam Associates. The copies of letters dated 09.09.2024 attached herewith as **Annexure-2 & 3**.
8. As per facts came into light through letters dated 05.07.2024 and 09.09.2024 issued by the Mines Officer, Sonbhadra, the mining activity of all 08 mining leases covered in this matter are closed / non-operational in compliance of closure orders dated 10.01.2024 issued by UPPCB.

Conclusion:

For complying of closure orders dated 10.01.2024 issued by UPPCB, the mining activity of all 08 mining leases covered in this matter are closed/ non-operational as per facts came into light through mines office letters dated 05.07.2024 and 09.09.2024 issued by the Mines Officer, Sonbhadra.

The above additional report of joint committee is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

Dated: 20.09.2024



(U.K. Gupta)
Regional Officer
U.P.P.C.B
Sonbhadra



(Shailendra Singh)
Mines Officer
Sonbhadra



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उप्र प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: G0646/OA NO-592/2024

दिनांक:-

Date: 08/07/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Sub:- Submission of status report in pursuant to order dated 22.05.2024 passed by Hon'ble NGT in the matter of Original Application No. 592/2024 News Item titled "Sonbhadra फाइलो में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला" appearing in newstrack.com dated 24.03.2024.


Sir,

In Compliance of Hon'ble NGT order dated 22.05.2024 in the matter of O.A. No. 592/2024, News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला" appearing in newstrack.com dated 24.03.2024, the status report is being filed herewith.

It is requested that the aforesaid status report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,


(U.K. Gupta)
Regional Officer
Sonbhadra.

Endt. No. & date as above.

Copy to:-

1. District Magistrate, Sonbhadra for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information and necessary action please.
4. Shri Pradeep Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer
Sonbhadra.

Status Report in pursuant to order dated 22.05.2024 passed by Hon'ble NGT in the matter of OA No. 592/2024 News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जानें पूरा मामला" appearing in newstrack.com dated 24.03.2024

1. Hon'ble NGT vide its Order dated 22.05.2024 on Original Application No. 592/2024 in the matter of News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जानें पूरा मामला " appearing in newstrack.com dated 24.03.2024, instructed the following:-

".....6. Hence, we implead the following as respondents in the matter:

- (i). Ministry of Environment, Forest and Climate Change Regional Office Lucknow, Through its Deputy Director General Integrated Regional Office KendriyaBhawan, 5th Floor, Sector 'H' Aliganj, Lucknow - 226020.
- (ii). Uttar Pradesh Pollution Control Board, Through its Member Secretary BuildingNo. TC-12V VibhutiKhand, Gomti Nagar Lucknow-226 010
- (iii). Central Pollution Control Board, Through its Member Secretary PariveshBhawan, East Arjun Nagar, Delhi-110032.
- (iv). District Magistrate, Sonbhadra DM Office, Lodhi Sonbhadra231216 Uttar Pradesh, India.

7. Let notice be issued to the above respondents-3

8. Same issue is pending before the Tribunal in O.A. No. 176/2022. Hence, the office is directed to list this O.A. along with O.A. No. 176/2022 on 11.07.2024..."

2. Hon'ble NGT vide its Order dated 17.10.2023 on Original Application No. 176/2022 in the matter of Aman Chaudhary versus Union of India &Ors, instructed the following:-

".....15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time.

3. For complying of above order dated 17.10.2023 in the matter of OA 176/2022, UPPCB has already issued closure orders to 08 mining leases of District-Sonbhadra under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 (as amended) vide letters dated-10.01.2024. The details of mining leases and closure orders copy are attached herewith and marked as Annexure-1.
4. In order to ensure the compliance of closure orders issued to 08 mining leases by UPPCB vide letter dated 10.01.2024, District Magistrate, Sonbhadra has directed to Mining Officer, Sonbhadra and Sub-Divisional Megistrate, Obra/ Robertsganj, District-Sonbhadra vide reference no. G0633/OA-592/2024 dated-01.07.2024 for effective compliance of closure orders. Copy of letter dated 01.07.2024 is attached herewith and marked as (Annexure-2).

The above additional information is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

Dated: 08.07.2024

(U.K. Gupta)
Regional Officer
U.P.P.C.B
Sonbhadra



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 /सी-2/एन0जी0टी0-66/बंदी आदेश/2024

Dated: 10-01-2024

Smt. Binduwati Devi /o hri Ram Chandra Ratna, R/o- Village- Bijri Harhua, Churk, District- Sonebhadra, U.P Proposed of "Sand Stone (Khanda, Gitti & Red Morrurum) Mine" Project at Gata No.-52, at Village- Sirsiya Thakurai, Tehsil- Robertsganj, District- Sonebhadra, U.P., Leased Area -5.0 ha.

यह कि Smt. Binduwati Devi /o hri Ram Chandra Ratna, R/o- Village- Bijri Harhua, Churk, District- Sonebhadra, U.P Proposed of "Sand Stone (Khanda, Gitti & Red Morrurum) Mine" Project at Gata No.-52, at Village- Sirsiya Thakurai, Tehsil- Robertsganj, District- Sonebhadra, U.P., Leased Area -5.0 ha. जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई. /सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा0 एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 / सी-2/एन0जी0टी0-66/बंदी आदेश/2024

Dated: 10-01-2024

Shri Gyanendra Tripathi, Add.- Ward No.- 21, Ashok Nagar, Tehsil- Robertsganj, District- Sonbhadra, U.P, Proposed Project of "Dolo Stone", (Gitti, Boulder) Mine Project located at Araji No.- 7536 Ga Mi, Khand No.- 02, Villlage-Billimarkundi, Tehsil- Robertsganj, District- Sonbhadra, U.P, Leased Area -4.0 ha

यह कि Shri Gyanendra Tripathi, Add.- Ward No.- 21, Ashok Nagar, Tehsil- Robertsganj, District- Sonbhadra, U.P, Proposed Project of "Dolo Stone", (Gitti, Boulder) Mine Project located at Araji No.- 7536 Ga Mi, Khand No.- 02, Villlage-Billimarkundi, Tehsil- Robertsganj, District- Sonbhadra, U.P, Leased Area -4.0 ha जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा0 एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 / सी-2 / एन०जी०टी०-66 / बंदी आदेश / 2024

Dated: 10-01-2024

Ajay Kumar Singh S/o Shri Baijnath Singh, M/a A.K.S. Industries 514/15, Ambrosiya Apartment, Lanka, Distt: Varanasi., Proposed 'Granite (Gitti & Boulder) Mine Project at Gata no. 2Ga, Village Jata Juwa, Tehsil Dudhi, Distt: Sonbhadra, U.P. Lease area 1.670 ha.

यह कि Ajay Kumar Singh S/o Shri Baijnath Singh, M/a A.K.S. Industries 514/15, Ambrosiya Apartment, Lanka, Distt: Varanasi., Proposed 'Granite (Gitti & Boulder) Mine Project at Gata no. 2Ga, Village Jata Juwa, Tehsil Dudhi, Distt: Sonbhadra, U.P. Lease area 1.670 ha. जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा० एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बंदी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 / सी-2/एनजीटी-66/बंदी आदेश/2024

Dated: 10-01-2024

Shri Ajay Kumar Singh S/o Late Shri Onkar Nath Singh, R/o-18/188, Ayappa Temple, Sector-8, Obra, Tehsil-Obra, Distt-Sonbhadra (U.P), Proposed for "Billi Markundi Building Stone Gitty/Boulders Dolostone Mining Project (Khand-4)" at Gata no./ Arazi No. 7536 Ga. Mi, near Village - Billi Markundi, Taluka: Obra, District: Sonbhadra, Uttar Pradesh, Area - 4.0 ha

यह कि Shri Ajay Kumar Singh S/o Late Shri Onkar Nath Singh, R/o-18/188, Ayappa Temple, Sector-8, Obra, Tehsil-Obra, Distt-Sonbhadra (U.P), Proposed for "Billi Markundi Building Stone Gitty/Boulders Dolostone Mining Project (Khand-4)" at Gata no./ Arazi No. 7536 Ga. Mi, near Village - Billi Markundi, Taluka: Obra, District: Sonbhadra, Uttar Pradesh, Area - 4.0 ha जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा0 एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बंदी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 / सी-2/एनजीटी-66/बंदी आदेश/2024

Dated: 10-01-2024

Shri Arun Singh Yadav, R/o- Village-Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P.,
M/s Shri Mahadev Enterprises, Proposed Project of Building Stone (Gitti/ Boulder (Dolo Stone)), in Gata No.- 4949 Kha, Village-Billimarkundi, Tehsil- Obra, District- Sonbhadra,
U.P., (Area : 5.880 ha.)

यह कि Shri Arun Singh Yadav, R/o- Village-Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., M/s Shri Mahadev Enterprises, Proposed Project of Building Stone (Gitti/ Boulder (Dolo Stone)), in Gata No.- 4949 Kha, Village-Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Area : 5.880 ha.) जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा० एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 /सी-2/एन0जी0टी0-66/बंदी आदेश/2024

Dated: 10-01-2024

Shri Abhishek Kumar Singh S/o Arvind Kumar Singh, R/o- Village & Post- Chhitauni, District- Varanasi, U.P., M/s Unnti Engineering, Proposed River Bed Sand/ Morrur Mining Project from Son River located at Gata No.- 221 Cha, Village- Sasnai, Tehsil-Obra, District- Sonbhadra, U.P., M/s Unnti Engineering, Lease Area: 18.215 ha

यह कि Shri Abhishek Kumar Singh S/o Arvind Kumar Singh, R/o- Village & Post- Chhitauni, District- Varanasi, U.P., M/s Unnti Engineering, Proposed River Bed Sand/ Morrur Mining Project from Son River located at Gata No.- 221 Cha, Village- Sasnai, Tehsil-Obra, District- Sonbhadra, U.P., M/s Unnti Engineering, Lease Area: 18.215 ha जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा0 एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 /सी-2/एन0जी0टी0-66/बंदी आदेश/2024

Dated: 10-01-2024

Shri Rajeev Kumar Sharma, R/o- 59- Chakarpuri Paper Mill Colony Near Metro City Nishatganj Mahanagar Lucknow,, Uttar Pradesh, Proposed for Mining of Gitti Boulder (Dolo Stone) Mining Lease Area at Araj No:-4478 Chha, Village-Billimarkundi, Tehsil -Obra District-Sonbhadra , Uttar Pradesh, Area 1.80 ha.

यह कि Shri Rajeev Kumar Sharma, R/o- 59- Chakarpuri Paper Mill Colony Near Metro City Nishatganj Mahanagar Lucknow,, Uttar Pradesh, Proposed for Mining of Gitti Boulder (Dolo Stone) Mining Lease Area at Araj No:-4478 Chha, Village-Billimarkundi, Tehsil -Obra District-Sonbhadra , Uttar Pradesh, Area 1.80 ha. जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा0 एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No: H05469 /सी-2/एन0जी0टी0-66/बंदी आदेश/2024

Dated: 10-01-2024

Shri Amit Mittal, Add.- 61, Bari Dala, Dala, Tehsil- Robertsganj, District- Sonbhadra, U.P, Proposed "Dolo Stone"(Gitti, Boulder) Mine Project located at Araji No.- 5593 ka, Khand No.- 08, Village-Billimarkundi, Tehsil- Robertsganj, District- Sonbhadra, U.P, M/s Amit Enterprises, Leased Area -4.230 ha

यह कि Shri Amit Mittal, Add.- 61, Bari Dala, Dala, Tehsil- Robertsganj, District- Sonbhadra, U.P, Proposed "Dolo Stone"(Gitti, Boulder) Mine Project located at Araji No.- 5593 ka, Khand No.- 08, Village-Billimarkundi, Tehsil- Robertsganj, District- Sonbhadra, U.P, M/s Amit Enterprises, Leased Area -4.230 ha जिसे आगे इकाई कहा जायेगा। उपरोक्त वर्णित स्थल पर इकाई द्वारा खनन का कार्य किया जाता है, जिसके लिये राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किया जाना अनिवार्य है।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 176/2022 अमन चौधरी बनाम यूनियन ऑफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के सुसंगत अंश निम्नवत् है:-

"..... 15. The Director Geology and Mining Department, Uttar Pradesh, the District Magistrates and the Superintendent of Police in the State of Uttar Pradesh are directed to ensure that no mining is allowed to commence or continue without obtaining of CTE/CTO from UPPCB as the case may be which fact has to be verified by them with reference to the information uploaded by UPPCB on its website from time to time."

यह कि मा0 एन.जी.टी. द्वारा पारित उपरोक्त आदेश के अनुपालन में राज्य बोर्ड के पत्र दिनांक 20.10.2023 के माध्यम से आपके खनन पट्टे के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। उक्त संदर्भित कारण बताओ नोटिस दिनांक 20.10.2023 में दी गयी अवधि व्यतीत हो जाने के उपरान्त भी इकाई द्वारा उक्त संदर्भित कारण बताओ नोटिस का कोई प्रतिउत्तर नहीं दिया गया और न ही राज्य बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सी.टी.ई./सी.टी.ओ. प्राप्त किये जाने के संबंध में निवेश मित्र पोर्टल पर आवेदन किया गया है। इकाई का उक्त कृत्य जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25 एवं वायु प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1981 की धारा-21 का उल्लंघन है। उक्त के दृष्टिगत जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपकी इकाई के संचालन को रोका जाये।

अतः उपरोक्त वर्णित तथ्यों के परिप्रेक्ष्य में वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये सक्षम अधिकारी के अनुमोदनोपरान्त आपकी इकाई के विरुद्ध निम्न बन्दी आदेश निर्गत किये जाते हैं:-

1. आपकी इकाई के समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द किया जाता है।
2. सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपकी इकाई को मिलने वाली खनन अनुज्ञा/पट्टा तथा पर्यावरणीय स्वीकृति को तत्काल प्रभाव से निरस्त कर दें।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भू-तत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
2. सदस्य सचिव, राज्य पर्यावरण प्रभाव आंकलन प्राधिकरण, पर्यावरण निदेशालय, विनित खण्ड, गोमती नगर, लखनऊ।
3. जिलाधिकारी, सोनभद्र।
4. पुलिस अधीक्षक/वरिष्ठ पुलिस अधीक्षक/पुलिस आयुक्त सोनभद्र।
5. जिला खान अधिकारी, सोनभद्र।
6. मुख्य पर्यावरण अधिकारी, नोडल आई.टी., उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
7. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र।

मुख्य पर्यावरण अधिकारी
(वृत्त-2)

कार्यालय जिलाधिकारी, सोनभद्र

पत्रांक-633/OA NO-592/2024

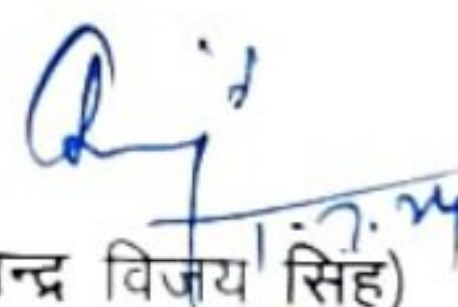
दिनांक-01/07/24

आदेश

1. प्रभारी अधिकारी,
(खनन),
सोनभद्र।
2. उपजिलाधिकारी,
ओबरा/राबर्ट्सगंज,
सोनभद्र।
3. खान अधिकारी,
सोनभद्र।


कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या-592/2024 News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जानें पूरा मामला" appearing in newstrack.com dated 24.03.2024 दिनांक-22.05.2024 का संदर्भ ग्रहण करें। उक्त प्रकरण में मा० राष्ट्रीय हरित अधिकरण में योजित ओ०ए० संख्या-176/2022 अमन चौधरी बनाम यूनियन ऑफ इंडिया एवं अन्य में पारित आदेश दिनांक-17.10.2023 के अनुपालन में जनपद-सोनभद्र के 08 पत्थर खनन परियोजनाओं के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा 31-ए के अन्तर्गत उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के विभिन्न पत्रों दिनांकित 10.01.2024 द्वारा बन्दी आदेश जारी किये गये हैं, जिनकी सूची एवं छायाप्रतियां संलग्न है।

अतः आपको निर्देश दिये जाते हैं कि मा० राष्ट्रीय हरित अधिकरण में उक्त प्रकरण में आच्छादित प्रश्नगत 08 पत्थर खनन परियोजनाओं की अविलम्ब बन्दी सुनिश्चित/खनिज का खनन/परिवहन कार्य प्रतिबन्धित कर अधोहस्ताक्षरी को सूचित करें। उक्त की सूचना उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित किये जाने वाले पत्रालेख के साथ अधोहस्ताक्षरी को प्रस्तुत करें। मा० एन०जी०टी० में उक्त प्रकरण की अग्रिम सुनवाई दिनांक-11.07.2024 नियत है।


(चन्द्र विजय सिंह)
जिलाधिकारी,
सोनभद्र।

पत्रांक व तददिनांक:-

प्रतिलिपि:- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, टी०सी० 12वी, विभूति खण्ड, गोमती नगर, लखनऊ को सादर सूचनार्थ प्रेषित।


जिलाधिकारी,
सोनभद्र।

कार्यालय जिलाधिकारी, सोनभद्र ।

(खनिज अनुभाग)

पत्रांक 1429/खनिज/2024

दिनांक 09/09/2024

मे0 श्री महादेव इण्टर प्राइजेज,
पार्टनर-श्री अरूण सिंह यादव पुत्र श्री कृपा शंकर यादव
निवासी सा0-10/40, मिल्लत नगर, ओबरा,
थाना-ओबरा, जनपद-सोनभद्र ।

आपके पक्ष में जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-4949ख रकबा-5.880 हे0 क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 15.12.2022 से दिनांक 14.12.2032 तक की अवधि के लिए स्वीकृत है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र के पत्र संख्या-Go 865/OA no. 592/2024 दिनांक 09.09.2024 द्वारा अवगत कराया गया है कि खनन परियोजना को जारी सहमति आदेश में अधिरोपित शर्त संख्या-18 के आलोक में परियोजना के विरुद्ध बन्दी आदेश जारी/प्रभावी होने की दशा में सहमति आदेश, बन्दी आदेश प्रभावी होने की अवधि में स्वतः निलम्बित रहेगा।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0-592/2024 News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला" Appearing in newstrack.com dated 24.03.2024 में पारित आदेश का अनुपालन किये जाने के निर्देश है। मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-176/2022 अमन चौधरी बनाम यूनियन आफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के अनुपालन में जनपद के 08 पत्थर खनन परियोजनाओं की अविलम्ब बन्दी/सुनिश्चित/खनिज का खनन/ परिवहन कार्य प्रतिबन्धित कर अवगत कराने के निर्देश दिये गये हैं।

ओ0ए0 संख्या-592/2024 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में अग्रिम आदेशों तक आपके पक्ष में स्वीकृत उपरोक्त खनन पट्टे में खनन एवं परिवहन प्रतिबन्धित किया जाता है।

(शैलेन्द्र सिंह)


ज्येष्ठ खान अधिकारी,

सोनभद्र ।

पत्रांक व दिनांक उपरोक्त:-

प्रतिलिपि:-1. जिलाधिकारी महोदय, सोनभद्र की सेवा में सादर सूचनार्थ प्रेषित।

2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र को उनके पत्र संख्या-Go 865/OA no. 592/2024 दिनांक 09.09.2024 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


 ज्येष्ठ खान अधिकारी,
 सोनभद्र ।

कार्यालय जिलाधिकारी, सोनभद्र।

(खनिज अनुभाग)

पत्रांक 1430/खनिज/2024

दिनांक 09/09/2024

मे0 श्रीराम एसोसिएट्स

पार्टनर-श्री अजय कुमार सिंह पुत्र स्व0 ओंकारनाथ सिंह

निवासी-18/188, अयप्पा मन्दिर, सेक्टर-8, ओबरा,

थाना-ओबरा, सोनभद्र।

आपके पक्ष में जनपद-सोनभद्र की तहसील-ओबरा स्थित ग्राम-बिल्ली मारकुण्डी के आराजी संख्या-7536ग मि0 (खण्ड-4) रकबा-4.000 हे0 क्षेत्र पर गिट्टी/बोल्डर (डोलो स्टोन) का 10 वर्षीय खनन पट्टा दिनांक 09.06.2022 से दिनांक 08.06.2032 तक की अवधि के लिए स्वीकृत है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र के पत्र संख्या-Go 865/OA no. 592/2024 दिनांक 09.09.2024 द्वारा अवगत कराया गया है कि खनन परियोजना को जारी सहमति आदेश में अधिरोपित शर्त संख्या-18 के आलोक में परियोजना के विरुद्ध बन्दी आदेश जारी/प्रभावी होने की दशा में सहमति आदेश, बन्दी आदेश प्रभावी होने की अवधि में स्वतः निलम्बित रहेगा।

उक्त के सम्बन्ध में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0-592/2024 News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जाने पूरा मामला" Appearing in newstrack.com dated 24.03.2024 में पारित आदेश का अनुपालन किये जाने के निर्देश है। मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या-176/2022 अमन चौधरी बनाम यूनियन आफ इण्डिया एवं अन्य में पारित आदेश दिनांक 17.10.2023 के अनुपालन में जनपद के 08 पत्थर खनन परियोजनाओं की अविलम्ब बन्दी/सुनिश्चित/खनिज का खनन/परिवहन कार्य प्रतिबन्धित कर अवगत कराने के निर्देश दिये गये हैं।

ओ0ए0 संख्या-592/2024 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में अग्रिम आदेशों तक आपके पक्ष में स्वीकृत उपरोक्त खनन पट्टे में खनन एवं परिवहन प्रतिबन्धित किया जाता है।


(शैलेन्द्र सिंह)

ज्येष्ठ खान अधिकारी,
सोनभद्र।

पत्रांक व दिनांक उपरोक्त:-

प्रतिलिपि:-1. जिलाधिकारी महोदय, सोनभद्र की सेवा में सादर सूचनार्थ प्रेषित।

2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, सोनभद्र को उनके पत्र संख्या-Go 865/OA no. 592/2024 दिनांक 09.09.2024 के क्रम में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


 ज्येष्ठ खान अधिकारी,
सोनभद्र।



क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA



संदर्भ संख्या:-

Ref.No.: 610865/OA No. 592/2024

दिनांक:-

Date: 09/09/2024

सेवा में,

जिला खान अधिकारी,
क्वैरी कार्यालय,
जनपद-सोनभद्र।

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No. 592/2024 News Item titled "Sonbhadra फाइलों में सिमटा यूपीपीसीबी का वायु प्रदूषण नियंत्रण, जानें पूरा मामला" appearing in newstrack.com dated 24.03.2024 में पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक-886/खनिज/2024 दिनांक-05.07.2024 का संदर्भ ग्रहण करने का कष्ट करें, जो जिलाधिकारी महोदय को सम्बोधित है एवं इस कार्यालय में प्राप्त है। उक्त पत्र के माध्यम से 02 खनन परियोजनाओं के विरुद्ध राज्य बोर्ड से जारी बन्दी आदेशों का अनुपालन नहीं कराया जाना सूचित है। उक्त पत्र में क्र०सं०-04 एवं क्र०सं०-05 पर वर्णित खनन परियोजना में अजय कुमार सिंह एवं मे० श्री अरुण सिंह यादव को राज्य बोर्ड से सहमति प्राप्त होने सम्बन्धी तथ्य के सम्बन्ध में अवगत कराना है कि राज्य बोर्ड से जारी सहमति आदेश में अधिरोपित शर्त संख्या-18 के आलोक में परियोजना के विरुद्ध बन्दी आदेश जारी/प्रभावी होने की दशा में सहमति आदेश, बन्दी आदेश प्रभावी होने की अवधि में स्वतः निलम्बित रहेगा।

अतः उक्त दोनों खनन परियोजनाओं को जारी सहमति आदेश में अधिरोपित शर्त संख्या-18 के आलोक में उक्त खनन परियोजनाओं के विरुद्ध राज्य बोर्ड से जारी बन्दी आदेश (जो वर्तमान में प्रभावी है) दिनांकित 10.01.2024 का अनुपालन कराये जाने का कष्ट करें तथा अनुपालन आख्या इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे मा० अधिकरण को ससमय रिसर्पोन्स दाखिल किया जा सके।

भवदीय,

(यू०के० गुप्ता)
क्षेत्रीय अधिकारी
व०

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-

1. जिलाधिकारी महोदय, सोनभद्र को सूचनार्थ सादर प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

09/09/2024
क्षेत्रीय अधिकारी
व०

<u>The detail of 08 mining leases about status of obtaining EC, whose are covered in OA 592 of 2024</u>					
Sr. No.	Name & Address of lease	E.C. Obtained or Not (Yes/No)	E.C. status	Closer Order	Dated
1	M/s Smt. Vindumati Devi, w/o Shri Ram Chandra Ratna, resident-Bijri, Harua, Churk, District-Sonbhadra, Sand Stone (Khanda, Gitti and Red Morum) Mining Project, Gata No.-52, Sirsia Thakurai, Tehsil-Robertsganj, District-Sonbhadra	Yes	144/Parya/SEIAA/5858/2021 Dated 27.07.2022 Copy enclosed as Annexure-A1	H05469/C-2/NGT-66/closer order/2024	10.01.2024
2	M/s Shri Gyanendra Tripathi, Address-Ward No. 21, Ashok Nagar, Tehsil-Robertsganj, District-Sonbhadra, Mining Project Dolo Stone (Gitti, Boulder), Araj No.-7536Ga Mi, Khand No.-2, (Lease Area 4.00 Ha) Village-Billi Markundi, Tehsil-Robertsganj, District- Sonbhadra.	NO	The mining lease has not obtained Environment Clearance and presently it is non-functional.	H05469/C-2/NGT-66/closer order/2024	10.01.2024
3	M/s Shri Ajay Kumar Singh, S/o Shri Baijnath Singh, M/s AKS Industries 514/15, Ambrosia Apartment, Lanka, Varanasi, Gata No. 02 Ga, Village- Jatajua, Tehsil- Duddhi, District-Sonbhadra.	NO	The mining lease has not obtained Environment Clearance and presently it is non-functional.	H05469/C-2/NGT-66/closer order/2024	10.01.2024
4	M/s Shri Ajay Kumar Singh, S/o Shri Omkar Nath Singh, resident-18/188, Ayyappa Temple, Sector-8, Obra, Tehsil-Obra, District-Sonbhadra, Billi Markundi, Stone Gitti/Boulder Dolostone Mining Project (Khand No. 04) Gata No.-7536Ga, Mi., Billi Markundi, Obra, Sonbhadra.	Yes	EC22B001UP187607 File No. 6711 Date of Issue EC - 03.06.2022 Copy enclosed as Annexure-A2	H05469/C-2/NGT-66/closer order/2024	10.01.2024
5	Shri Arun Singh Yadav Resident-Billi Markundi, Post-Obra, Tehsil-Obra, District-Sonbhadra, M/s Shri Mahadev Enterprises, Gata No.-4949Kha, Village-Billi Markundi, Obra, District-Sonbhadra (5.880 hectare).	Yes	EC22B001UP184723 File No. 7149-6803 Date of Issue EC - 12.09.2022, Copy enclosed as Annexure-A3	H05469/C-2/NGT-66/closer order/2024	10.01.2024
6	Shri Abhishek Kumar Singh, S/o Mr. Arvind Kumar Singh, resident of Chhitauni, District-Varanasi, M/s Unnati Engineering River Bed Sand/Moram Mining Son River, Gata No. 221Chha, Village-Sasnai, Tehsil- Obra, District-Sonbhadra.	Yes	167/Parya/SEIAA/6299/2021 Dated 10.08.2021, Copy enclosed as Annexure-A4	H05469/C-2/NGT-66/closer order/2024	10.01.2024
7	Shri Rajeev Kumar Sharma Resident-59, Chakarpuri Paper Mill Colony, Near Metro City, Nishatganj, Mahanagar, Lucknow Araj No.-4478Chha, Village- Billi-Markundi, Post-Obra, District- Sonbhadra (1.80 ha).	Yes	EC22B001UP123805 File No. 7062-6749 Date of Issue EC - 01.07.2022, Copy enclosed as Annexure-A5	H05469/C-2/NGT-66/closer order/2024	10.01.2024
8	Shri Amit Mittal, Resident-61, Bari, Dala, Tehsil-Robertsganj, District-Sonbhadra, Araj No.-5593Ka, Khand No.-08, Village-Billi Markundi, Post-Obra, Tehsil- Obra, District-Sonbhadra.	NO	The mining lease has not obtained Environment Clearance and presently it is non-functional.	H05469/C-2/NGT-66/closer order/2024	10.01.2024

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,
 Smt.
 Shri Binduwati Devi,
 R/o village- Bijri Harhua, churk,
 District- Sonbhadra, U.P- 231216

Ref. No.....144...../Parya/SEIAA/5828/2021

Date: 27 July, 2022

Sub: Amendment in Environmental Clearance for Proposed Sand Stone (Khanda, Gitti & Red Morrum) Mine at Gata No.-52Mi, Village- Sirsiya Thakurai, Tehsil- Robertsganj, District- Sonbhadra, U.P., (Leased Area -2.024 ha.).

Reference- MoEFCC Proposal no- SIA/UP/MIN/239225/2021 & SEIAA, U.P File no- 5828

Dear Sir,

This is with reference to your application / letter dated 31-12-2021 on above mentioned subject. The matter was considered in 615th SEAC in meeting held on 03-01-2022 and 626th SEIAA meeting held on 06-07-2022.

SEIAA/SEAC agreed to amend the environmental clearance letter no. 141/Parya/SEAC/5828/2019, dated 12/06/2021 as per the below details.

1. On-line proposal No.	SIA/UP/MIN/239225/2021		
2. File No. allotted by SEIAA, UP	5828		
3. Name of Proponent	Smt. Bindu Wati Devi W/o - Sri Ram Chandra Ratna		
4. Full correspondence address of proponent and mobile no.	R/o Bijari Harhua, Churk District: Sonbhadra (U.P.). 231206		
5. Name of Project	Sand Stone (Khanda, Gitti & Red Morrum Project		
6. Project location (Plot/Khasra/Gata No.)	Arazi No: 52 Mi		
7. Name of River	NA		
8. Name of Village	Sirsiya Thakurai		
9. Tehsil	Robertsganj		
10. District	Sonbhadra (U.P)		
11. Name of Minor Mineral	Sand Stone (Khanda, Gitti & Red Morrum)		
12. Sanctioned Lease Area (in Ha.)	2.024 Ha		
13. Mineable Area (in Ha.)	1.61 Ha (0.414 Ha safety margin)		
14. Zero level mRL	NA		
14. Max. & Min mrl within lease area	Maximum mRL is 287.2 mRL and Minimum mRL is 285.3 mRL		
15. Pillar Coordinates (Verified by DMO)	Points	Latitude	Longitude
	A	24°52'08.57"N	82°59'32.19"E
	B	24°52'09.13"N	82°59'37.18"E
	C	24°52'05.03"N	82°59'37.57"E
	D	24°52'04.30"N	82°59'31.21"E

16. Total Geological Reserves	5,82,818 m ³		
17. Total Mineable Reserves	33,600m ³ per year		
18. Total Proposed Production (in five year) (Sand Stone (Khanda, Gitti & Red Morrum)	Year	Overburden / Morrum (cum)	ROM sand Stone Gitty, Khanda, Boulders (cum)
	1 st	22400	33600
	2 nd	22400	33600
	3 rd	22400	33600
	4 th	22400	33600
	5 th	22400	33600
	Total	112000	168000
19. Proposed Production/year	Year	Overburden / Morrum (cum)	ROM sand Stone Gitty, Khanda, Boulders (cum)
	1 st	22400	33600
20. Sanctioned Period of Mine lease	10 Years (Lease Life 27.05.2016 to 26.05.2026)		
21. Production of mine/day	<ul style="list-style-type: none"> ▪ ROM sand Stone Gitty, Khanda, Boulders ▪ Overburden / Morrum 		
22. Method of Mining	Open cast, Manual, Semi-mechanized		
23. No. of working days	250		
24. Working hours/day	8 hours/day		
25. No. Of workers	25		
26. No. Of vehicles movement/day	11-17 Vehicles movement/day		
27. Type of Land	Open cast, Manual, Semi-mechanized		
28. Ultimate Depth of Mining	3.0 m		
29. Nearest metalled road from site	Sirsiya Thakurai Village road		
30. Water Requirement	PURPOSE		REQUIREMENT(KLD)
	Drinking		0.35 KLD
	Suppression of dust		3.6 KLD
	Plantation		2.024 KLD
	Others (if any)		NA
	Total		6.0 KLD approx..
31. Name of QCI Accredited Consultant with QCI No And period of validity.	M/s Environmental Research and Analysis, Lucknow (U.P.) Certificate No. NABET/EIA//1922/RA0200 and Extension valid up to 30/12/2022		
32. Any litigation pending against the project or land in any court	NO		
33. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-2001/Khanij/2020 Dated 28-09-2020		
34. Details of Lease Area in approved DSR	NA		
35. Proposed EMP cost	Rs 25,00,000/-		
36. Proposed Project cost	Rs 90,00,000/-		
37. Length and breadth of Haul Road	150 m length and 6 m width		
38. No. of Trees to be Planted	2024		

Rest all the contents mentioned in environmental clearance letter no. 141/Parya/SEAC/5828/2019, dated 12/06/2021 shall remain same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)
Member Secretary, SEIAA

No..... /Parya/SEIAA/5828/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate Sonebhadra.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010
Phone : 91-522-2300 541, Fax : 91-522-2300 543
E-mail : doeuplko@yahoo.com
Website : www.seiaaup.com

To,

Smt. Binduwati Devi,
R/o Village- Bijri Harhua, Churk,
District- Sonebhadra, U.P- 231216

Ref. No.141...../Parya/SEAC/5828/2019

Date: 12 June, 2021

Sub: Environmental Clearance for Proposed Sandstone (Gitti Boulder & Red Morrum) Mine" Project at Gata No.- 52 M, Village -Sirsiya Thakural, Tehsil- Robertsganj, District- Sonebhadra, Uttar Pradesh, (Lease Area -5 Acre or 2.023 Ha).

Dear Sir,

Please refer to your application/letters received in this office on 12-09-2020, 29-09-2020, 06-01-2021, 30-09-2020, 20-01-2021 & 15-03-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-01-2021 and SEIAA in its meeting dated 15-01-2021 & 08-06-2021.

A presentation was made by the project proponent along with their consultant M/s Epsilon Projects Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for "Sandstone (Gitti Boulder & Red Morrum) Mine" Project at Gata No.- 52 M, Village -Sirsiya Thakural, Tehsil- Robertsganj, District- Sonebhadra, Uttar Pradesh, (Lease Area -5 Acre or 2.023 Ha).
2. Salient features of the project as submitted by the project proponent:

1	On-line Proposal No.	SIA/UP/MIN/172302/2020		
2	File No. allotted by SEIAA,UP	5828		
3	Name of Proponent	Smt. Binduwati Devi W/o Sh. Ram Chandra Ratna		
4	Full correspondence address of proponent and mobile no.	R/o- Village- Bijri Harhua, Churk, Dist.-Sonebhadra, Uttar Pradesh.		
		Mobile No-9839234256		
		Email ID-binduwati2020@gmail.com		
5	Name of Project	Proposed "Sandstone (Gitti Boulder & Red Morrum) Mine" Project		
6	Project location (Plot/ Khasra /Gata No.)	52 M		
7	Name of River	NA		
8	Name of Village	Sirsiya Thakural		
9	Tehsil	Robertsganj		
10	District	Sonebhadra		
11	Name of Minor Mineral	Sandstone (Gitti Boulder & Red Morrum) Mine		
12	Sanctioned Lease Area (in Ha.)	5 Acre or 2.023 Ha		
13	Max. & Min mrl within lease area	287.2 mRL & 285.3 mRL		
14	Pillar Coordinates(Verified by DMO)	Pillar No	Latitude N	Longitude E
		A	24°52'08.57"N	82°59'32.19"E
		B	24°52'09.13"N	82°59'37.18"E
		C	24°52'05.03"N	82°59'37.57"E
		D	24°52'04.30"N	82°59'31.21"E
15	Total Geological Reserves	7,69,996 m ³		
16	Total Mineable Reserves in LOI	NA		
17	Total Proposed Production	Year	Production (Red Morrum/Sand Stone)	
		2020	1,50,000 m ³	
		2021	1,43,073 m ³	
18	Proposed Production	Same as total-proposed production		
19	Sanctioned Period of Mine lease	10 Year		
20	Production of mine/day	500 m ³ (Approximately)		



21	Method of Mining	Opencast Semi -mechanized	
22	No. of working days	300 days	
23	Working hours/day	8 Hours/Day	
24	No. of workers	51	
25	No. of vehicle movement /day	Tipper-14	
26	Type of Land	Revenue Land	
27	Ultimate Depth of Mining	15 m as per DEAC EC	
28	Nearest Metalled road from site	Sirsiya Thakurai Village Road	
29	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Domestic Water @30lpcd/worker	01.53
		Dust suppression @ 2 Lit/ Sqm	14.88
		Plantation @2 Lit/plant 2 times	00.80
		Others	-
		Total	17.21
30	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Epsilon Projects Pvt Ltd High Court Stay	
31	Any litigation pending against the project or land in any court	No	
32	Details of 500 m Cluster Map & certificate Verified by Mining Officer	Letter No.- 2001/ Khanij/2020, Dated-28-09-2020	
33	Details of Lease Area in approved DSR	NA	
34	Proposed CER cost	1,30,000/- Rs.	
35	Proposed EMP cost	5,83,500/-Rs	
36	Length and breadth of Haul Road.	Length-1.24 Km, Breadth-6.0 m	
37	No of Trees to be Planted	200	
38	Source of Water	Private Tanker	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 13-01-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 15-01-2020 & 08-06-2021 and decided to grant the Environmental Clearance to the title project for collection of 1,50,000m³ in year 2020 and 1,43,073m³ in year 2021 is proposed in lease area 2.023 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

- This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
- Forest clearance shall be taken by the proponent as necessary under law.
- Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
- No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
- Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
- Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
- Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
- Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.



Ec For Proposed Sandstone (Gitti Boulder & Red Morrum) Mine" Project at Gata No.- 52 M, Village –Sirsiya Thakurai, Tehsil- Robertsganj, District- Sonbhadra, Uttar Pradesh, (Lease Area -5 Acre or 2.023 Ha).

9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.



6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
8. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
9. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
10. Explosive cannot be stored on the site.
11. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
12. No two pits shall be simultaneously worked i.e. before the first is exhausted andreclamation work completed, no mineral bearing area shall be worked.
13. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
15. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
16. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programmebesides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknowevery year.
17. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
18. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
19. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
20. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
21. Rain water harvesting shall be undertaken to recharge the ground water source.
22. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
26. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
27. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.



28. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
29. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
30. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
31. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
32. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.
33. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
34. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
35. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
36. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.
37. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
38. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
39. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
40. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
41. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
42. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
43. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
44. Project Proponent shall explore the possibility of using solar energy where ever possible.



45. Commitment towards CER has to be followed strictly.
46. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
47. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
48. The blasting will be done only after getting the permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5828/2019 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Sonbhadra, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Proprietor
M/S SHRI RAM ASSOCIATES
H.no-18/188,Ayappa Temple, sector-18, P.S.- Obera, District- Sonbhadra
-231219

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/69557/2021 dated 07 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B001UP187607 |
| 2. File No. | 6711 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BilliMarkundi Building Stone Gitty/Boulders Dolostone Mining Project Khand |
| 7. Name of Company/Organization | M/S SHRI RAM ASSOCIATES |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 07 Jan 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 03/06/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/69557/2021 & SEIAA, U.P File no-6711

Sub: Environmental Clearance is sought for Building Stone Gitty/Boulders Dolostone Mining Project (Khand-4), Village: Billi Markundi, Tehsil- Obra, District- Sonbhadra, State-Uttar Pradesh. (Leased Area 4.00 ha.).

Dear Sir,

This is with reference to your application / letter dated 29-11-2021, 15-12-2021, 07-05-2022 & 09-05-2022 on above mentioned subject. The matter was considered by SEAC in meeting held on 10-05-2022 and SEIAA in meeting held on 20-05-2022.

A presentation was made by the project proponent along with their consultant M/s P & M Solution to SEAC on 10-05-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone Gitty/Boulders Dolostone Mining Project (Khand-4), Village: Billi Markundi, Tehsil- Obra, District- Sonbhadra, State-Uttar Pradesh. Proponent- M/s Shri Ram Associates, (Leased Area 4.00 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 435/Parya/SEIAA/6711/2021, dated 07/01/2021.
3. The public hearing was organized on 12/04/2022 at Prathmik Vidyalay Billi Markundi Tehsil - Obra, District- Sonbhadra, U.P. Final EIA report submitted by the project proponent on 07/05/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/69557/2021
2. File No. allotted by SEIAA, UP	6711
3. Name of Proponent	M/s Shri Ram Associates and Partner Shri Ajay Kumar Singh
4. Full correspondence address of proponent and mobile no.	M/s Shri Ram Associates Dala Chadhai, Dala, District-Sonbhadra Partner- Shri Ajay Kumar Singh S/o Sri Omkar Nath Singh, Address – H.no. 18/188, Ayappa Temple, Sector- 18, P.S.-Obra, District- Sonbhadra, Uttar Pradesh.
5. Name of Project	Building Stone Gitty/Boulders Dolostone Mining Project (Khand-4)
6. Project location (Plot/Khasra/Gata No.)	7536 Ga.Mi.
7. Name of Village	Billi Markundi
8. Tehsil	Obra
9. District	District Sonbhadra, Uttar Pradesh
10. Name of Minor Mineral	Building Stone Gitty/Boulders Dolostone
11. Sanctioned Lease Area (in Ha.)	4.00 hectare.
12. Max. & Min mrl within lease area	192 mRL & 183 mRL
13. Pillar Coordinates (Verified by DMO)	Pillers Latitude (N) Longitude (E)

	A	24°27'35.48"N	83°02'13.15"E
	B	24°27'43.37"N	83°02'18.08"E
	C	24°27'41.50"N	83°02'20.37"E
	D	24°27'41.30"N	83°02'24.64"E
	E	24°27'35.54"N	83°02'19.45"E
	F	24°27'34.98"N	83°02'18.47"E
	G	24°27'35.58"N	83°02'16.99"E
	H	24°27'35.16"N	83°02'15.30"E
14. Total Geological Reserves	2975601 cum		
15. Total Mineable Reserves in LOI	1341553 cum		
16. Total Proposed Production (in five year)	6,40,000 cum (1st Year to 5th Year)		
17. Proposed Production/year	1,28,000 cum/annum or 3,20,000 TPA		
18. Sanctioned Period of Mine lease	10 years		
19. Production of mine/day	426.66 cum/day		
20. Method of Mining	Opencast semi-mechanized Method		
21. No. of working days	300		
22. Working hours/day	8		
23. No. Of workers	40		
24. No. Of vehicles movement/day	54		
25. Type of Land	Waste Land		
26. Ultimate Depth of Mining	upto 166 mRL		
27. Nearest metalled road from site	SH-5A		
28. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.71 KLD	
	Suppression of dust	1.8 KLD	
	Plantation	20 KLD	
	Others (if any)	0.0 KLD	
	Total	22.20 KLD	
29. Name of QCI Accredited Consultant with QCI No and period of validity.	P & M Solution Certificate No: NABET/EIA/1922/IA0053 Validity=10-12-2022		
30. Any litigation pending against the project or land in any court.	No		
31. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 3251/Khanij/2021 dated 30-09-2021		
32. Details of Lease Area in approved DSR	Attached		
33. Proposed CSR cost	RS- 1,60,000 /-		
34. Proposed EMP cost	Rs-24,25,000 (Capital cost)		
	Rs-15,60,000 (Recurring cost)		
35. Length and breadth of Haul Road	300 m, 6 m		
36. No. of Trees to be Planted	About 4000 trees will be planted along both sides of roads and civic amenities in consultation with the local authorities.		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 10-05-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 20-05-2022 decided to grant the Environmental Clearance to the title project for collection of 1,28,000 cum/annum of lease area of 4.00 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 year from the date of issue as the Lol has been issued for a period of 5 year or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate

- notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 20 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
 13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 17. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
 18. The project proponent shall install solar light in their site office.
 19. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 20. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
 21. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
 22. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
 23. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.

24. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
25. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
26. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
27. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
28. The project proponent should explore the possibilities of rainwater harvesting.
29. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
30. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
31. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
32. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
33. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
34. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
35. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
36. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
37. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
38. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
39. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
40. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
41. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.

42. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
43. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
44. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
45. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
46. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
47. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
48. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
49. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
50. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
51. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
52. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
53. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
54. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the

- beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
55. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
 56. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
 57. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
 58. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
 59. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 60. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
 61. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 62. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
 63. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
 64. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
 65. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
 66. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.

67. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
68. Project Proponent shall explore the possibility of using solar energy where ever possible.
69. Commitment towards CER has to be followed strictly.
70. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
71. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
72. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Sonbhadra, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, Lucknow

Digitally signed by Member Secretary
Member Secretary
Date: 6/3/2022 6:15:28 PM
Page 10 of 10

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The LESSEE
 MS SHRI MAHADEV ENTERPRISES
 Vill.- Billimarkundi, Teh.- Obra, Distt.- Sonbhadra -231205

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/78213/2021 dated 12 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B001UP184723 |
| 2. File No. | 7149-6803 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Building Stone (Gitti/ Boulder (Dolo Stone)) |
| 7. Name of Company/Organization | MS SHRI MAHADEV ENTERPRISES |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Apr 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/09/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/78213/2021 & SEIAA, U.P File no-7149 / 6803

Sub: Environmental Clearance for Proposed Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 7536 Ga Mi, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Leased Area- 4.900 ha.), M/s Shri Mahadev Enterprises.

Dear Sir,

This is with reference to your application / letter dated 27-11-2021, 28-12-2021, 03-01-2022, 07-04-2022, 12-06-2022, 30-06-2022 on above mentioned subject. The matter was considered by 671st SEAC in meeting held on 05-07-2022 and 636th SEIAA in meeting held on 03-08-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 05-07-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Building Stone (Gitti/ Boulder (Dolo Stone)) Mining at Gata No.- 7536 Ga Mi, Village- Billimarkundi, Tehsil- Obra, District- Sonbhadra, U.P., (Leased Area- 4.900 ha.), M/s Shri Mahadev Enterprises.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 17/Parya/SEIAA/6803/2021, dated 21/04 2022.
3. The public hearing was organized on 30/05/2022. Final EIA report submitted by the project proponent on 12/06/2022.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/78213/2021						
2.	File No. allotted by SEIAA, UP	7149 / 6803						
3.	Name of Proponent	M/s Shri Mahadev Enterprises, Contact Person- Shri Arun Singh Yadav S/o Shri Kripa Shankar Yadav						
4.	Full correspondence address of proponent	R/o- G.F-1, Signature Square, Shivnagar Colony, Obra, Tehsil- Obra, Distt. Sonbhadra, U.P.						
5.	Name of Project	Building Stone (Gitti/ Boulder (Dolo Stone)) Mining Project						
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 7536 Ga Mi						
7.	Name of Village	Billimarkundi						
8.	Tehsil	Obra						
9.	District	Sonbhadra						
10.	Name of Minor Mineral	Building Stone (Gitti/ Boulder (Dolo Stone))						
11.	Sanctioned Lease Area (in Ha.)	4.900 ha.						
12.	Max.& Min mRL within lease area	221 mRL- 188 mRL						
13.	Pillar Coordinates(Verified by DMO)	<table border="1" style="display: inline-table; vertical-align: middle;"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	Pillars	Latitude (N)	Longitude (E)			
Pillars	Latitude (N)	Longitude (E)						

		A	24°27'58.45"N	83° 1'34.90"E
		B	24°28'06.34"N	83° 1'34.09"E
		C	24°28'06.56"N	83° 1'40.45"E
		D	24°28'02.99"N	83° 1'40.66"E
		E	24°28'00.95"N	83° 1'45.35"E
		F	24°27'58.15"N	83° 1'37.31"E
14.	Total Geological Reserves	4211907 m ³		
15.	Total Mineable Reserves	1553226 m ³		
16.	Total Proposed Production (in five year)	784000 m ³		
17.	Proposed Production / year	Year	Production	
		1 st	156800 m ³	
		2 nd	156800 m ³	
		3 rd	156800 m ³	
		4 th	156800 m ³	
		5 th	156800 m ³	
		Total	784000 m ³	
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.of working days	300 days		
21.	Working hours/day	8 Hours/Day		
22.	No.Of workers	46		
23.	No.Of vehicle movement /day	53 (approx.)		
24.	Type of Land	Govt. revenue land		
25.	Ultimate Depth of Mining	21.0 meter (average)		
26.	Nearest metalled road from site	0.60 km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.50	
		Suppression of dust	3.60	
		Plantation	5.00	
		Others(if any)	-----	
		Total	9.10	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development)., Lucknow, U.P. NABET/EIA/2124/RA 0224 Validity- May 01, 2024		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Sonbhadra (Khanan Anubhag) vide Letter No. 3254/Khanij/2021, Dated 30/09/2021		
31.	Details of Lease Area in approved DSR	Sudhi Patra No.-4616/khanij/2022, Dated 01-01-2022 at Page No.-1, S.No.- 3		
32.	Proposed CER cost	2.0 Lakh		
33.	Proposed EMP cost	33.70 Lakh		
34.	Length and breadth of Haul Road.	Length- 0.60 km, Width- more than 6.0 m		
35.	No. of Trees to be Planted	5000		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the 671th State Level Expert Appraisal Committee Meeting (SEAC) held on 05-07-2022 the 636th State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 03-08-2022 and decided to grant the Environmental Clearance to the title project for collection of 156800m³ per year lease area of 4.900 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.

13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.

16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.

33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.

58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **District Magistrate Sonebhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature invalid

Digitally signed by Member Secretary

Member Secretary

Date: 9/12/2022 12:28:22 PM

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Unnati Engineering,
Village & Post- Chhitauni,
Varanasi, U.P.

Ref. No.....167...../Parya/SEIAA/6299/2021

Date: 10 August, 2021

Sub: Terms of Reference for Sand/ Morrum Mining from Son River Bed at Gata No.-221Cha, Khand no. 02, Village- Sasnai, Tehsil-Obra, Sonbhadra, U.P., (Leased Area: 18.215 ha.), M/s Unnti Engineering.

Reference- MoEFCC Proposal no- SIA/UP/MIN/63264/2021 & SEIAA, U.P File no- 6299

Dear Sir,

This is with reference to your application / letter dated 11-05-2021 & 03-06-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 08.06.2021 and SEIAA in meeting held on 15.07.2021, 29-07-2021 & 31-07-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment & Development to SEAC on 08.06.2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand/ Morrum Mining from Son River Bed at Gata No.-221Cha, Khand no. 02, Village- Sasnai, Tehsil-Obra, Sonbhadra, U.P., (Leased Area: 18.215 ha.), M/s Unnti Engineering.
2. Salient features of the project as submitted by the project proponent:

a) On-line proposal No.	SIA/UP/MIN/63264/2021
b) File No. allotted by SEIAA, U.P	6299
c) Name of Proponent	M/s Unnati Engineerings Prop.- Shri Abhishek Kumar Singh S/o Shri Arvind Kumar Singh
d) Full correspondence address of proponent and mobile no.	R/o- Village & Post-Chhitauni, District- Varanasi (U.P.)
e) Name of Project	Morrum Mining Project
f) Project location (Plot/Khasra/Gata No.)	Gata No.- 221 Cha, Khand- 02
g) Name of River	Son River
h) Name of Village	Sasnai
i) Tehsil	Obra
j) District	Sonbhadra (U.P.)
k) Name of Minor Mineral	Morrum Mining Project
l) Sanctioned Lease Area (in Ha.)	18.215 Ha.
m) Mineable Area (in Ha.)	12.2094 Ha.

n) Zero level mRL	154 mRL																																																									
o) Max. & Min mrl within lease area	Maximum & Minimum mRL 162 mRL & 154 mRL respectively																																																									
p) Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillar Name</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>24°28'21.49"N</td> <td>83°10'58.76"E</td> </tr> <tr> <td>B</td> <td>24°28'22.45"N</td> <td>83°11'16.32"E</td> </tr> <tr> <td>C</td> <td>24°28'10.36"N</td> <td>83°11'16.47"E</td> </tr> <tr> <td>D</td> <td>24°28'9.15"N</td> <td>83°10'59.31"E</td> </tr> <tr> <td colspan="3">Water Submerged Coordinate of Lease Area - 6.0056 Ha.</td> </tr> <tr> <td>D</td> <td>24°28'9.15"N</td> <td>83°10'59.31"E</td> </tr> <tr> <td>E</td> <td>24°28'12.62"N</td> <td>83°10'59.15"E</td> </tr> <tr> <td>F</td> <td>24°28'14.45"N</td> <td>83°11'4.50"E</td> </tr> <tr> <td>G</td> <td>24°28'15.62"N</td> <td>83°11'10.70"E</td> </tr> <tr> <td>H</td> <td>24°28'16.01"N</td> <td>83°11'16.40"E</td> </tr> <tr> <td>C</td> <td>24°28'10.36"N</td> <td>83°11'16.47"E</td> </tr> <tr> <td colspan="3">Workable Area Coordinate of lease area- 12.2094 Ha.</td> </tr> <tr> <td>A</td> <td>24°28'21.49"N</td> <td>83°10'58.76"E</td> </tr> <tr> <td>B</td> <td>24°28'22.45"N</td> <td>83°11'16.32"E</td> </tr> <tr> <td>H</td> <td>24°28'16.01"N</td> <td>83°11'16.40"E</td> </tr> <tr> <td>G</td> <td>24°28'15.62"N</td> <td>83°11'10.70"E</td> </tr> <tr> <td>F</td> <td>24°28'14.45"N</td> <td>83°11'4.50"E</td> </tr> <tr> <td>E</td> <td>24°28'12.62"N</td> <td>83°10'59.15"E</td> </tr> </tbody> </table>	Pillar Name	Latitude	Longitude	A	24°28'21.49"N	83°10'58.76"E	B	24°28'22.45"N	83°11'16.32"E	C	24°28'10.36"N	83°11'16.47"E	D	24°28'9.15"N	83°10'59.31"E	Water Submerged Coordinate of Lease Area - 6.0056 Ha.			D	24°28'9.15"N	83°10'59.31"E	E	24°28'12.62"N	83°10'59.15"E	F	24°28'14.45"N	83°11'4.50"E	G	24°28'15.62"N	83°11'10.70"E	H	24°28'16.01"N	83°11'16.40"E	C	24°28'10.36"N	83°11'16.47"E	Workable Area Coordinate of lease area- 12.2094 Ha.			A	24°28'21.49"N	83°10'58.76"E	B	24°28'22.45"N	83°11'16.32"E	H	24°28'16.01"N	83°11'16.40"E	G	24°28'15.62"N	83°11'10.70"E	F	24°28'14.45"N	83°11'4.50"E	E	24°28'12.62"N	83°10'59.15"E
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q) Total Geological Reserves	4,88,376 m ³																																																									
r) Sanction Quantity as per LOI	2,91,440 m ³ per year																																																									
s) Total Proposed Production (in five year)	14,57,200 m ³ in five year																																																									
t) Proposed Production/year	2,91,440 m ³ per year																																																									
u) Sanctioned Period of Mine lease	5 Years as per LOI																																																									
v) Production of mine/day	1165.76 m ³ /day																																																									
w) Method of Mining	Open cast, Manual, semi-mechanized																																																									
x) No. of working days	250																																																									
y) Working hours/day	8 hours/day																																																									
z) No. Of workers	66																																																									
aa) No. Of vehicles movement/day	90-95 Vehicles movement/day																																																									
bb) Type of Land	Morum Mining Project																																																									
cc) Ultimate Depth of Mining	1.7 m																																																									
dd) Nearest metalled road from site	SH-5 is about 15.02 km towards West direction																																																									
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And period of validity.	Certificate No. NABET/ EIA/ 1922/RA 0200 and valid upto Dec 30, 2022
gg) Any litigation pending against the project or land in any court	No
hh) Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No.-352/ Khanij /2021 Date-29/01/2021
ii) Details of Lease Area in approved DSR	Page No. – 26, SI No. - 4
jj) Proposed EMP cost	Rs 18,00,000/-
kk) Proposed Total Project cost	Rs. 9,00,00,000/-
ll) Length and breadth of Haul Road	470 m length and 6.0 m width
mm) No. of Trees to be Planted	95

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
5. There is no litigation pending in any court regarding this project.
6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

SEAC / SEIAA discussed the matter and recommended / granted ToR to the said project with standard ToR (as prescribed by Ministry of Environment, Forest & Climate Change, Government of India) along with additional ToR for preparing EIA-EMP report.

Standard Terms of Reference (ToR)

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions. The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of

- the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
 - 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
 - 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass pre-operational, operational and post-operational phases and submitted. Impact, if any, of change of land use should be given.
 - 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
 - 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
 - 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
 - 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
 - 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
 - 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigation measures required, should be worked out with cost implications and submitted.
 - 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger / Elephant Reserves existing as well as proposed, if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
 - 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled fauna found in the study area, the necessary plan along-with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
 - 19) Proximity to Areas declared as 'Critically Polluted' or attracting court restrictions for mining operations should also be indicated and where so required, clearance certifications from the

- prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) R&R Plan / compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State / National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs / STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
 - 21) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season); December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
 - 22) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
 - 23) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
 - 24) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
 - 25) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
 - 26) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
 - 27) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
 - 28) Details of any stream, seasonal or otherwise, passing through the lease area and modification /diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 - 29) Information on site elevation, working depth, groundwater table etc. should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 - 30) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project.

Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.

- 31) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
- 32) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 33) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 34) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 35) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 36) Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 37) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 38) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA / EMP Report of the Project.
- 39) Details of litigation pending against the project / company, if any, with direction / order passed by any Court of Law against the project / company should be given.
- 40) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
- 41) A Disaster management Plan shall be prepared and included in the EIA / EMP Report.
- 42) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 43) Activity-wise time-bound action plan on the issues raised and commitment made during public hearing to be submitted as part of the final EMP Report in compliance of the Ministry's OM F.No.22-65/2017-IA.III dated 30th September, 2020.
- 44) Besides the above, the below mentioned general points are also to be followed –
 - a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.

- d) Project Proponent shall enclose all the analysis / testing reports of water, air, soil, noise etc. using the MoEF&CC / NABL accredited laboratories. All the original analysis / testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 04.08.2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the ToR) should be brought to the attention of SEIAA with reasons for such changes and permission should be sought, as the ToR may also have to be altered. Post Public Hearing changes in structure and content of the draft EI / EMP (other than modifications arising out of the Public Hearing process) will entail conducting the Public Hearing again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

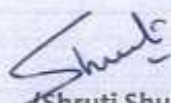
Additional Terms of Reference (ToR)

1. All pages of technical documents / EIA / EMP etc. should be signed by the consultant and project proponent both.
2. The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
3. Public hearing shall be conducted as per EIA notification, 2006 (as amended).
4. SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
5. KML file for the area and mining lease area should be provided.
6. Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by competent authority should be submitted.
7. In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
8. Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.

9. In case of brown field project environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
10. In case of expansion / renewal of earlier EC, following information should be submitted –
 - a) Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b) Copy of CtE and CtO issued by SPCB.
 - c) Status of submission of six-monthly compliance report to EC granted earlier
 - d) Court cases, if any.
11. Observation raised in public hearing, replies submitted by project proponent, suitable modification carried out in EIA-EMP report.
12. Replenishment study, duly approved by the competent authority for approving DSR for the district should be submitted.

You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.


This is issued with the approval of competent authority.


(Shruti Shukla)
Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP

No..... /Parya/SEIAA/6299/2021 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Prayagraj, Uttar Pradesh (email – dmail@nic.in)
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.


(Shruti Shukla)
Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The Authorized Person
 M/S BABA KHATU INDUSTRIES
 59- Chakarpuri Paper Mil Colony Near Metro City Nishatganj Mahanagar
 Lucknow -226006

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/76421/2021 dated 02 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B001UP123805 |
| 2. File No. | 7062-6749 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | AREA 1.80 HA GITTI - BOULDER (DOLOSTONE) MINING PROJECT AT ARAJI NO. 4478 CHHA VILLAGE- BILLI MARKUNDI, TEHSIL- OBRA , DISTRICT- SONBHADRA, UTTAR PRADESH. |
| 7. Name of Company/Organization | M/S BABA KHATU INDUSTRIES |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 21 Feb 2022 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/07/2022

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

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 and Virtuous Environmental Single-Window Hub)*





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/76421/2021 & SEIAA, U.P File no-7062-6749

Sub: Environmental Clearance for Proposed Gitti-Boulder (Dolostone) Mining at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 1.80 ha.).

Dear Sir,

This is with reference to your application / letter dated 11-12-2021, 27-12-2021, 02-05-2022, 17-05-2022 & 21-06-2022 on above mentioned subject. The matter was considered by 655th SEAC in meeting held on 18-05-2022 and 622nd SEIAA in meeting held on 24-06-2022.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult to SEAC on 18-05-2022.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Gitti-Boulder (Dolostone) Mining at Arazi No.4478 Chha,Village: Billimarkundi, Tehsil: Obra, District: Sonbhadra, U.P., (Leased Area- 1.80 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 464/Parya/SEIAA/6749/2021, dated 21/02/2022.
3. The public hearing was organized on 15/04/2022. Final EIA report submitted by the project proponent on 02/05/2022.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/76421/2021
2. File No. allotted by SEIAA, UP	7062-6749
3. Name of Proponent	M/s Baba Khatu Industries, (Partner Rajeev Kumar Sharma)
4. Full correspondence address of proponent and mobile no.	Address-Ward No-3, Preetnagar, Chopan, District-Sonbhadra, Shri Rajeev Kumar Sharma, S/o Shri Jitendra Sharma. R/O-59,Chakarpuri, Paper Mill colony,Near Metro City, Nishatganj, Mahanagar, Lucknow..
5. Name of Project	Building Stone Gitti - Boulder (Dolostone) Mining Project
6. Project location (Plot/Khasra/Gata No. / khand No.)	4478 Chha
7. Name of Village	Billimarkundi
8. Tehsil	Obra
9. District	Sonbhadra (U.P.)
10. Name of Minor Mineral	Gitti/Boulder(Dolo Stone)
11. Sanctioned Lease Area (in Ha.)	1.80 Ha.

12. Mineable Area (in Ha.)	1.206 Ha (Safety Margin 0.594 Ha.)		
13. Max. & Min mrl within lease area	Maximum & Minimum mRL is 246.0 mRL & 176.1 mRL respectively.		
14. Pillar Coordinates (Verified by DMO)	PILLER NO.	LATITUDE	LONGITUDE
	A	24° 28'25.03"N	83°1'13.16"E
	B	24° 28'24.84"N	83°1'14.84"E
	C	24° 28'23.28"N	83°1'14.84"E
	D	24° 28'23.23"N	83°1'17.68"E
	E	24° 28'22.44"N	83°1'17.64"E
	F	24° 28'21.97"N	83°1'16.35"E
	G	24° 28'20.48"N	83°1'15.60"E
	H	24° 28'19.86"N	83°1'14.55"E
	I	24° 28'18.53"N	83°1'13.93"E
	J	24° 28'19.92"N	83°1'10.93"E
	K	24° 28'20.73"N	83°1'10.96"E
	L	24° 28'20.18"N	83°1'12.76"E
	M	24° 28'21.46"N	83°1'13.18"E
N	24° 28'22.27"N	83°1'11.08"E	
15. Total Geological Reserves	1122478 m ³		
16. Total Mineable Reserve in LOI	57600 m ³ per year		
17. Total Proposed Production (for 20 year)	1152000 m ³		
18. Proposed Production/year	57600 m ³ per year		
19. Sanctioned Period of Mine lease	20 Year		
20. Proposed production for 20 years as per LOI	1152000 m ³ for 20 years		
21. Method of Mining	Open cast Manual/ Semi Mechanized Mining		
22. No. of working days	300		
23. Working hours/day	8 hours/day		
24. No. Of workers	Approximately 25 workers		
25. No. Of vehicles movement/day	21 Vehicles movement/day		
26. Type of Land	Government Land		
27. Ultimate Depth of Mining	36 m		
28. Nearest metalled road from site	1.75 km towards North direction from the project site.		
29. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.25 KLD	
	Suppression of dust	2.10 KLD	
	Plantation	0.36 KLD	
	Others (if any)	-	
Total	2.71 KLD		
30. Name of QCI Accredited Consultant with QCI No And period of validity.	Ind Tech House Consult Certificate No- NABET/EIA/1821/RA0098 Period of Validity- 24-7-2022		
31. Any litigation pending against the project or land in any court	NO		
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No-3599/Khanij/2021 Date-25.10.2021		

33. Details of Lease Area in approved DSR	Sr. No: 01 (Annexure no. 01)
34. Proposed EMP cost	Rs. 12,46,000/-
35. Proposed Total Project cost	Rs 7,12,00,000/-
36. Length and breadth of Haul Road	350 m length and 6.0 m width
37. No. of Trees to be Planted	180
38. Monitoring Period	October, 2021 to December, 2021 (Post-Monsson Season)

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 18-5-2022 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 24-06-2022 and decided to grant the Environmental Clearance to the title project for collection of 57600 m³ per year lease area of 1.80 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.

10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
12. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Sonbhadra that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to

assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
21. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
22. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
23. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
24. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
25. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
26. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
27. The project proponent should explore the possibilities of rainwater harvesting.
28. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
29. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
30. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less

than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.

31. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
32. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
33. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
34. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
35. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
36. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
37. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
38. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
39. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
40. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
41. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
42. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
43. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
44. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.

45. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
46. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
47. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
48. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
49. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
50. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
51. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
52. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
53. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
54. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
55. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.

56. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
57. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
58. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
59. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
60. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
61. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
62. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
63. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
64. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
65. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
66. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
67. Project Proponent shall explore the possibility of using solar energy where ever possible.
68. Commitment towards CER has to be followed strictly.
69. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.

70. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
71. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)**
4. **District Magistrate Sonebhadra.**
5. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
6. **Copy to Web Master for uploading on PARIVESH Portal.**
7. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 7/1/2022 1:43:34 PM